

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/741 /2006 - EX[DB]

Date 07/05/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S IBP COMPANY LTD.
E-8, SECTOR-1, NOIDA-201301

M/S IBP COMPANY LTD.

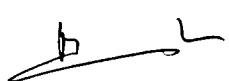
C.C.E. MEERUT I

Appellant

Vs
Respondent

2010 EX[DB] dated 19-4-10

I am directed to transmit herewith a certified copy of **Final order No. 259/**
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I

EXCISE CHOWK, UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT - 250005.

2. Adv. / Consult

MR.L.P. ASTHANA & MS REENA KHAIR

R-163, SECOND FLOOR, GREATER KAILASH-1, NEW DELHI - 110 048.

3 C.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall.Above Star India Bazar.Satellite Road.Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

13 Office Copy

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Assistant Registrar
(Excise Appeal Branch)

15. Tax India Online.Com (P) Ltd.

Unit No.1, 2nd Floor, Vasant Aracade, Nelson Mandela Road,
Vasant Kunj, New Delhi-70

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II**

E/Appeal No. 741/2006-Ex(Br)

(Arising out of order in original No.52-55/Commr/Meerut-I/05 dated 30.11.2005 passed by the Commissioner of Central Excise, Meerut)

M/s I.B.P. Company Ltd

Appellant

Vs

CCE, Meerut

Respondent

Appeared for the Appellant

: Shri L.P. Asthana, Advocate

Appeared for the Respondent

: Shri S.R. Meena, DR

Coram: **Hon'ble Mr.D.N. Panda, Judicial Member**
Hon'ble Mr. S.K. Gaule, Technical Member

Date of Hearing: 16.4.2010

Final Order No. 259

/2010 - Ex

Per D.N. Panda:

Both sides agree that the dispute in the appeal has been resolved in view of exemption granted by Notification No.25/06-CE (NT) dated 20.11.2006. Both sides also agree with the decisions of the Tribunal in the case of IOC Ltd Vs. CCE, Guntur reported in 2008 (228) ELT 210 (Tri. Bang) and Indian Oil Corp Ltd Vs CCE Pune reported in 2008 (222) ELT 222 (Tri. Mum).

2. In view of such a approach by both sides, we do not consider

it necessary to go through the entire details but allow the appeals.
we order accordingly.

(Order dictated and pronounced in the open Court).

(D.N. Panda)
Judicial Member

(S.K. Gaule)
Technical Member

MPS*